

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 596 of 2025

IN THE MATTER OF:

National Media Centre Co-Operative House Building Society Ltd. & Ors.

...Applicants

Versus

State of Haryana & Ors.

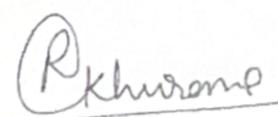
...Respondents

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Place: New Delhi

Date: 08.01.2026



THROUGH

Sh. Rahul Khurana, Advocate A-174 A,
3rd Floor,
Defence Colony, New Delhi-110024
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BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 596 of 2025

IN THE MATTER OF:

National Media Centre Co-Operative House Building Society Ltd. & Ors.

...Applicants

Versus

State of Haryana & Ors.

...Respondents

**REPLY BY WAY OF AFFIDAVIT ON BEHALF OF
RESPONDENT NO. 1 & 3 i.e. ACS, ENVIRONMENT
DEPARTMENT AND HARYANA STATE POLLUTION
CONTROL BOARD IN COMPLIANCE OF ORDER DATED
27.11.2025**

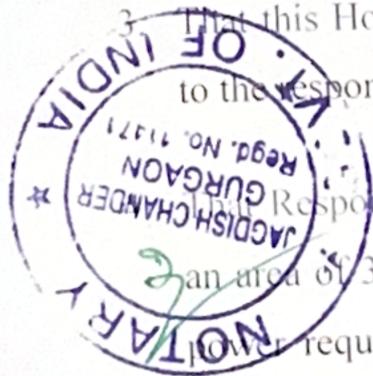
I, Akansha Tanwar, Regional Officer, Haryana State Pollution Control Board, Gurugram Region (North), Gurugram, Haryana, do hereby solemnly affirm and declare as under:

1. That I am the authorised representative of Respondent No. 1 & 3 i.e. ACS, Environment Department & Haryana State Pollution Control Board (HSPCB) in the above captioned matter and am well conversant with the facts and records of the case. I am competent to swear this affidavit.
2. That the present Original Application has been filed by the Applicants alleging issues relating to the construction, relocation and proposed installation of DG sets and a cooling tower by Respondent No. 8, namely DLF Limited.

3. That this Hon'ble Tribunal vide order dated 27.11.2025 was pleased to issue notice to the respondents and directed filing of reply by way of affidavit.

4. Respondent No. 8 is developing a shopping/commercial building project over an area of 32.36 acres, having a total built-up area of 1,82,040.09 sq. m., with total requirement of 60,900 kW and proposed DG set capacity of 67,500 KVA, after obtaining Environmental Clearance from the State Environment Impact Assessment Authority (SEIAA) and other statutory approvals from the concerned authorities.

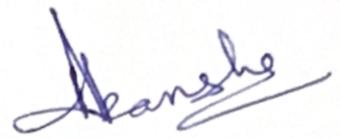
5. That the Consent to Establish (CTE) has been granted by the answering Respondent strictly in consonance with the conditions stipulated in the Environmental Clearance. Copy of CTE is attached as Annexure R-1 (colly).
6. That the issue relating to the finalization of location for installation of DG sets and construction of cooling tower does not falls under the ambit of answering respondent No. 1 & 3.



7. That Respondent No. 8 has not yet installed the DG sets nor constructed the cooling tower at the site. As and when Respondent No. 8 proceeds with the installation of DG sets and construction of cooling tower, compliance with all applicable environmental norms, conditions of Environmental Clearance, Consent conditions and statutory requirements like stack heights & emission norms shall be duly examined and ensured by the answering Respondents in accordance with law.

In view of the facts and circumstances stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the present Original Application qua the answering Respondent, as being devoid of merit.

Any other order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case may also be passed.

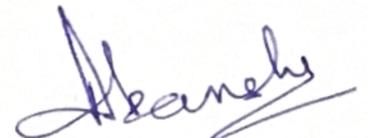


DEPONENT

Akansha Tanwar
Regional Officer
Haryana State Pollution Control Board
Gurugram Region (North)

VERIFICATION

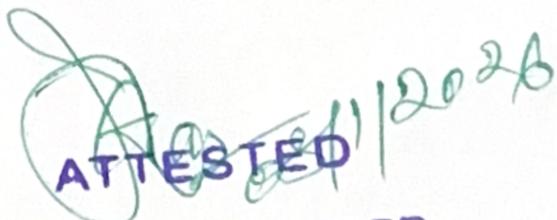
Verified at Gurugram on this 08th day of January, 2026 that the contents of the above affidavit are true and correct to my knowledge and belief based on official records and nothing material has been concealed therefrom.



DEPONENT

Akansha Tanwar
Regional Officer
Haryana State Pollution Control Board
Gurugram Region (North)




ATTESTED
JAGDISH CHANDER
Advocate & Notary Public
Distt. Courts, Gurugram

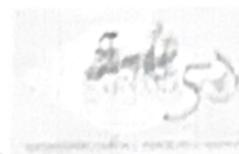


**HARYANA STATE POLLUTION CONTROL
BOARD**

Gurgaon North Vikas Sada, 1st Floor, Near DC Court,
Gurgaon Ph. 0124-2332775

Website: www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Telephone No.: 0172-2577870-73



No. HSPCB/Consent/ : 329962319GUNOCTE6766889

Dated:30/07/2019

To.

M/s : SHOPPING/ COMMERCIAL BUILDING ON 32.36 ACRE SITE (MALL OF INDIA) IN BLOCK V DLF CITY PHASE II SECTOR 25
BLOCK 5 DLF CITY PHASE 3 SEC 25A GURUGRAM
GURGAON
122002

Sub. : Grant of consent to Establish to M/s SHOPPING/ COMMERCIAL BUILDING ON 32.36 ACRE SITE (MALL OF INDIA) IN BLOCK V DLF CITY PHASE II SECTOR 25

Please refer to your application no. 6766889 received on dated 2019-07-12 in regional office Gurgaon North.

With reference to your above application for consent to establish, M/s SHOPPING/ COMMERCIAL BUILDING ON 32.36 ACRE SITE (MALL OF INDIA) IN BLOCK V DLF CITY PHASE II SECTOR 25 is here by granted consent as per following specification/Terms and conditions.

| | |
|---|---|
| Consent Under | AIR/WATER |
| Period of consent | 30/07/2019 - 05/05/2026 |
| Industry Type | Building and construction project having waste water generation more than 100 KLD |
| Category | RED |
| Investment(In Lakh) | 455100.0 |
| Total Land Area (Sq. meter) | 130956.07 |
| Total Builtup Area (Sq. meter) | 1057114.1 |
| Quantity of effluent | |
| 1. Trade | 0.0 KL/Day |
| 2. Domestic | 1171.7 KL/Day |
| Number of outlets | 1.0 |
| Mode of discharge | |
| 1. Domestic | Used for horticulture, flushing & other misc. |
| 2. Trade | - |
| Permissible Domestic Effluent Parameters | |
| 1. BOD | 30 mg/l |

| | |
|---|-------------|
| 2. COD | 250 mg/l |
| 3. TSS | 100 mg/l |
| 4. O & G | 10 mg/l |
| 5. pH | 5.5.9.0 - |
| Permissible Trade Effluent Parameters | |
| 1. NA | 0 mg/l |
| Number of stacks | 1 |
| Height of stack | |
| 1. Stack attached to 20 no. DG sets having capacity 2000 KVA each | 6 Meter |
| Permissible Emission parameters | |
| 1. NA | 0 |
| Capacity of boiler | |
| 1. NA | 0 Ton/hr |
| Type of Furnace | |
| 1. NA | 0 0 |
| Type of Fuel | |
| 1. Diesel | 21.9 KL/day |

Regional Officer, Gurgaon North
Haryana State Pollution Control Board.

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 1171.7 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 1171.7 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act,1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience

8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.

26. That unit will obtain consent to operate from the board before the start of product activity.

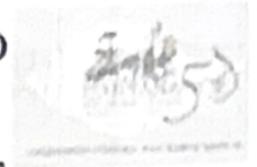
Specific Conditions

Other Conditions :

1. The unit will take consent to operate before the occupation of the project. 2. The unit will install the project only on the land for which Town and Country Planning Department has given license. 3. The unit will comply all the terms and conditions of the Environmental Clearance granted by the SEIAA, Haryana. 4. Unit will obtain prior NOC/Permission from central Ground Water Authority in case under ground water resource is used. 5. The NOC is valid only for such land within this project which is under ownership of project proponent. 6. The unit will install adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, 1986. 7. The unit will not do any construction work of their project till the renewal of license from Town & Country Planning Department and the CTE so granted will become null & void if the unit fail to renew their license for their project from Town & Country Planning Department. 8. The unit will install the adequate sewage treatment plant to meet the standards prescribed under EP Rules 1986.

Kuldeep Singh Digitally signed by Kuldeep Singh
Date: 2019.07.30 09:57:03 +05'30'

*Regional Officer, Gurgaon North
Haryana State Pollution Control Board.*


HARYANA STATE POLLUTION CONTROL BOARD
HSPCB Gurgaon North Vikas Sadan, 1st Floor, Near DC Court,
Gurgaon Ph.0124-2332775 Email:-
hspebrogrn@gmail.com
Website: www.hrocmmms.nic.in E-Mail - hspcbho@gmail.com
Telephone No.: 0172-2577870-73

No. HSPCB/Consent/ : 329962321GUNOCTE10353422
Dated:15/04/2021
To.

**M/s : SHOPPING/ COMMERCIAL BUILDING ON 32.36 ACRE SITE (MALL OF INDIA) IN BLOCK V DLF CITY PHASE II SECTOR 25
BLOCK 5 DLF CITY PHASE 3 SEC 25A GURUGRAM
GURGAON
122002**

Sub. : Grant of consent to Establish to M/s SHOPPING/ COMMERCIAL BUILDING ON 32.36 ACRE SITE (MALL OF INDIA) IN BLOCK V DLF CITY PHASE II SECTOR 25

Please refer to your application no. 10353422 received on dated 2021-03-05 in regional office Gurgaon North.

With reference to your above application for consent to establish, M/s SHOPPING/ COMMERCIAL BUILDING ON 32.36 ACRE SITE (MALL OF INDIA) IN BLOCK V DLF CITY PHASE II SECTOR 25 is here by granted consent as per following specification/Terms and conditions.

| | |
|---|---|
| Consent Under | AIR/WATER |
| Period of consent | 15/04/2021 - 05/11/2027 |
| Industry Type | Building and Construction projects having waste water generation more than 100 KLD in respective of their built-up area |
| Category | RED |
| Investment(In Lakh) | 455100.0 |
| Total Land Area (Sq. meter) | 130956.1 |
| Total Builtup Area (Sq. meter) | 1057114.0 |
| Quantity of effluent | |
| 1. Trade | 0.0 KL/Day |
| 2. Domestic | 1171.7 KL/Day |
| Number of outlets | 1.0 |
| Mode of discharge | |
| 1. Domestic | Used for horticulture, flushing & other misc. |
| 2. Trade | - |
| Permissible Domestic Effluent Parameters | |
| 1. BOD | 30 mg/l |

| | |
|---|-------------|
| 2. COD | 250 mg/l |
| 3. TSS | 100 mg/l |
| 4. O&G | 10 mg/l |
| 5. pH | 5.5-9.0 |
| Permissible Trade Effluent Parameters | |
| 1. NA | mg/l |
| Number of stacks | 1 |
| Height of stack | |
| 1. Stack attached to 20 no. DG sets having capacity 2000 KVA each | 6 meter |
| Permissible Emission parameters | |
| 1. NA | |
| Capacity of boiler | |
| 1. NA | Ton/hr |
| Type of Furnace | |
| 1. NA | |
| Type of Fuel | |
| 1. Diesel | 21.9 KL/day |

Regional Officer, Gurgaon North
Haryana State Pollution Control Board.

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 1171.7 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 1171.7 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience

8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.

- 26. That unit will obtain consent to operate from the board before the start of product activity.

Specific Conditions

Other Conditions :

HARYANA STATE

1. The project proponent will obtain all necessary clearances from all concerned departments. 2. Project proponent will not change the quantity of domestic effluent/trade effluent/air emission without prior permission of the Board. Project Proponent will obtain prior CTO before starting of production and apply for CTO/ CTE Extension at least 90 days before expiry date of this CTE expansion. 3. Project Proponent will install STP/ETP/ACPM along with the main project. 4. Project Proponent will install adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules. 5. Project Proponent will comply with the provisions of Water Act, 1974, Air Act, 1981, Solid Waste Management Rules, 2016, Hazardous & Other Waste Management Rules, 2016, Plastic Waste Management Rules, 2016, E-Waste Management Rules, 2016, Battery Managements Rules, C&D Waste Management Rules, 2016& amendments and other applicable environmental legislation. 6. Project Proponent will use only treated effluent supplied from Sewage treatment plant during construction phase of the project 7. That this CTE for expansion will not provide any relaxation /benefit from any other Act/Rules/Regulations applicable to the project/land in question. 8. Project Proponent will not discharge any type Treated or untreated effluent outside the premises of the project. 9. Project Proponent will not use in their DG set as a fuel i.e. pet coke, furnace oil and LSHS etc. 10. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants. 11. Effective fugitive emission control measures should be imposed in the process, transportation, parking etc. 12. Encourage use of cleaner fuels (pet coke / furnace oil /LSHS may be avoided). 13. Best available technology may be used. For example usage of EAF/SAF/IF in place of Cupola Furnace, Usage of Supercritical technology in place of sub – critical technology. 14. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible. 15. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc. 16. Assessment of carrying capacity of transportation load on the roads inside the industrial premises. If the roads required to be widened, shall be prescribed as a condition. 17. Project Proponent will not discharge any type of effluent inside & outside of the premises of the project and reuse/recycle of treated waste water be ensured. 18. Continuous monitoring of emission and effluent quality / quantity to be installed & will connect the same with server of CPCB and HSPCB. 19. A detailed water harvesting plan may be submitted by the project proponent. 20. Project Proponent will achieve zero discharge and install latest technology of STP/ETP and reuse/recycle of treated effluent. 21. In case, domestic waste water generation is more than 10 KLD, the industry may install STP. 22. Dumping of waste (fly ash, slag, red mud etc.) may be permitted only at designated locations approved by SPCBs/PCCs. 23. More stringent norms for management of hazardous waste. The waste generated should be preferably utilized in co-processing. 24. Monitoring of compliance of EC conditions may be submitted with third party audit every year. 25. Project Proponent will dispose off their waste/spent oil of DG sets only to authorize recyclers by the HSPCB. 26. The % of the CER may be least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance. 27. Project proponent will comply all the directions of CPCB in this regard and will comply all the orders issued by any court in this regard. 28. Project Proponent will submit an affidavit regarding compliance of above said conditions within 30 days. 29. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly. 30. Unit will deploy anti –smog guns at site to comply with the above said directions & keep proper record of operation of the same and submit action taken report to this office within 03 days positively, failing which action shall be initiated as per applicable Acts/ Rules /Notifications. 31. Project proponent will comply with all the conditions mentioned in Environmental Clearance granted vide letter dated 04.06.2020 and submit the compliance of the same within 90 days to this office. 32. CTE expansion so granted is on the basis of detail submitted by the unit in online application, CTE expansion granted will be without prejudice to any violation made by unit in past & will be deemed revoked & further action will be taken as per law if any violation is observed at any stage. 33. The Project Proponent/unit will not claim any benefits on the basis of this CTE expansion in respect of past violation committed by them 34. Unit will not do any construction work in their project without obtaining valid renewed license from DTCP and CTE expansion will be become null and void if unit fails to renew DTCP license. 35. This CTE expansion is only valid for the area for which unit has obtained License /CLU issued by DTCP and Aravali clearance report from Deputy Commissioner, Gurugram. 36. At any stage, if any violation observed of any above conditions at any time, this CTE expansion stands cancelled /revoked & further action will be taken as per Law/Acts/Notifications/Policies/Rules.

KULDEEP SINGH Digitally signed by KULDEEP SINGH
Date: 2021.04.15 10:54:19 +05'30

Regional Officer, Gurgaon North

Haryana State Pollution Control Board.

 **HARYANA STATE POLLUTION CONTROL BOARD**
HSPCB Gurgaon North Vikas Sadan, 1st Floor, Near DC Court,

Gurgaon Ph.0124-2332775 Email:-

hspebrogrn@gmail.com

Website: www.hrocmmms.nic.in E-Mail - hspcbho@gmail.com

Telephone No.: 0172-2577870-73

No. HSPCB/Consent/ : 329962323GUNOCTE40433438

Dated:17/08/2023

To,

M/s : SHOPPING/ COMMERCIAL BUILDING ON 32.36 ACRE SITE (MALL OF INDIA) IN BLOCK V DLF CITY PHASE II SECTOR 25
 BLOCK 5 DLF CITY PHASE 3 SEC 25A GURUGRAM
 GURGAON
 122002

Sub. : Grant of consent to Establish to M/s SHOPPING/ COMMERCIAL BUILDING ON 32.36 ACRE SITE (MALL OF INDIA) IN BLOCK V DLF CITY PHASE II SECTOR 25

Please refer to your application no. 40433438 received on dated 2023-08-08 in regional office Gurgaon North.

With reference to your above application for consent to establish, M/s SHOPPING/ COMMERCIAL BUILDING ON 32.36 ACRE SITE (MALL OF INDIA) IN BLOCK V DLF CITY PHASE II SECTOR 25 is here by granted consent as per following specification/Terms and conditions.

| | |
|---|---|
| Consent Under | AIR/WATER |
| Period of consent | 17/08/2023 - 08/04/2033 |
| Industry Type | Building and Construction projects having waste water generation more than 100 KLD in respective of their built-up area |
| Category | RED |
| Investment(In Lakh) | 356300.0 |
| Total Land Area (Sq. meter) | 130956.1 |
| Total Builtup Area (Sq. meter) | 875074.0 |
| Quantity of effluent | |
| 1. Trade | 0.0 KL/Day |
| 2. Domestic | 1192.0 KL/Day |
| Number of outlets | 1.0 |
| Mode of discharge | |
| 1. Domestic | Recycling/Reuse |
| 2. Trade | 0 |
| Permissible Domestic Effluent Parameters | |
| 1. BOD | 10 mg/l |

| | |
|---|---------------|
| 2. COD | 50 mg/l |
| 3. TSS | 20 mg/l |
| 4. pH | 5.5-9.0 |
| 5. Faecal Coliform (MPN/100 ml) | Less than 100 |
| 6. Total Nitrogen | 10 mg/l |
| 7. Total Phosphorus (for discharge into Ponds, Lakes) | 1 mg/l |
| Permissible Trade Effluent Parameters | |
| 1. NA | mg/l |
| Number of stacks | 1 |
| Height of stack | |
| 1. Stack attached to D.G. Set above roof level | 6 meter |
| Permissible Emission parameters | |
| 1. NA | |
| Capacity of boiler | |
| 1. N.A. | Ton/hr |
| Type of Furnace | |
| 1. N.A. | |
| Type of Fuel | |
| 1. Diesel | 0.5 KL/day |

*Regional Officer, Gurgaon North
Haryana State Pollution Control Board.*

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 1192 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 1192 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production

6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.

23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

Specific Conditions

Other Conditions :

1. Unit will take Consent to Operate before starting the occupation/ operation of the project. 2. The unit will install the project only on the premises for which unit has applied for NOC. 3. The unit will install adequate acoustic enclosures/ chambers on their D.G. sets with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, 1986. 4. Unit will comply the conditions mentioned in the letter dated 25-10-2019 of CPCB regarding mechanism for Environmental management. 5. This CTE expansion SO GRANTED is subject to the outcome of CAQM Decision w.r.t. letter No 16014/13/2021/MERD/C&D/SCN/ H,760-14761 DATED 03-08-2023. 6. Unit will register on Dust control & management app and will install anti smog gun and will submit the proof of the same. 7. Unit will run generator only on approved fuel in compliance to the direction of CAQM.

KULDEEP

SINGH

Regional Officer, Gurgaon North

Haryana State Pollution Control Board.

Digitally signed by KULDEEP

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